

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-16(PB)/2017**

**IN THE MATTER OF:**

**Anil Mahindroo & Anr.**

.... **APPLICANT / PETITIONER**

**Vs**

**Earth Iconic Infrastructures Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of (IBC) CIRP**

**Order delivered on 28.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**  
**For the Respondent(s):-**  
**For IRP**

**Mr. Neeraj Kr. Gupta, Advocate**

-  
**Mr. Yogesh Kumar Gupta**

**ORDER**

This is an application filed under section 21(6) (b) with a prayer to appoint Mr. Shyam Arora (registration no. IBBI/IPA-02/IP-N000546/2017-18/11703) to act as authorized representative of the financial creditors namely- The home buyers. We grant the permission and appoint Sh. Shyam Arora to act as Authorized Representative under the I & B Code.

Application stands disposed off.

With regard to the other prayer namely at (V) notice be issued to the erstwhile management of the corporate debtor.

Process dasti.

List on 30<sup>th</sup> July, 2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**